CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709 Fax: 011-20904365

Petition No.: 204/TT/2025

Date: 11.4.2025

То

Shri Mohd. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:- Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission Asset: RAPP–Kota 400 kV D/C line (part of RAPP-Jaipur (South) 400 kV D/C line with one ckt LILOed at Kota) along with associated bay at Kota under Transmission System associated with Rapp 7 and 8 Part-A in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.4.2025:-

2019-24 period

a) Provide details of Liquidated Damages (LD) in the instant petition.

Forms

- a) Form 5 and Form 13.
- 2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)